

5.

04.12.92.

CCP 263/92 in

OA 1691/91

Present: Shri B.N. Bhargava, proxy counsel for Shri V.P. Sharma, counsel for the petitioner.

Shri B.K. Aggarwal, counsel for the respondents.

We do not consider it a fit case for pursuing under the Contempt of Courts Act. The grievance is about non-compliance with the interim order passed during the pendency of OA-1691/91. The said O.A. has since been disposed of with certain directions in favour of the petitioner. An offer of appointment to Class IV post as safaiwala, it is stated, has been made by the respondents. But, it is the petitioner who has declined to accept the same. In view of the subsequent events that have taken place, it is not expedient to pursue these proceedings, particularly having regard to the fact that earlier also the petitioner had filed a Contempt of Court Petition which he had withdrawn and another Petition dismissed after perusing the records. Hence, no good ground to interfere. This Petition fails and is dismissed. Notice of contempt is discharged. No costs.

*Malimath*

(T.K. Rangnekar)

Member(A)

*V.S. Malimath*

(V.S. Malimath)

Chairman

San.

041292